

**Kerala State Co-Operative Agricultural And Rural
Development Banks (Amendment) Act, 1999**

18 of 1999

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An Act further to amend the Kerala State Co-operative Agricultural and Rural Development Banks Act, 1984. WHEREAS it is expedient further to amend the Kerala State Co-operative Agricultural and Rural Development Banks Act, 1984, for the purpose hereinafter appearing. BE it enacted in the Fiftieth Year of the Republic of India as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Kerala State Co-operative Agricultural and Rural Development Banks (Amendment) Act, 1999.
- (2) It shall come into force at once.

2. Amendment Of Section 2 :-

In section 2 of the Kerala State Co-operative Agricultural and Rural Development Banks Act, 1984 (20 of 1984), for clause (i) the following clause shall be substituted, namely;

"(i) "Registrar" means the Registrar of Co-operative Societies appointed under sub-section (1) of section 3 of the Kerala Co-operative Societies Act, 1969 (21 of 1969), and includes any officer of the Co-operative Department, not below the rank of Joint Registrar, on whom the powers and the functions of the Registrar under this Act, except those under section 5 and section 44, are conferred, by general or special order, by the Government;"